

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CORAM:

C.P NO. (IB)-80(PB)/2017
CA NO.


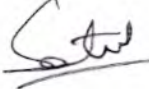
SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY: Chharia Holdings (P) Ltd.
Vs
M/s Brys International Pvt. Ltd.

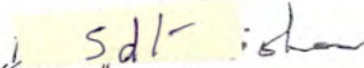
SECTION OF THE COMPANIES ACT: U/s 7 of Insolvency And Bankruptcy Code 2016

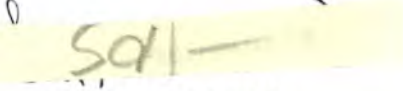
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Pawan Sharma	} Adv	Petitioner	
2.	Arpita Yadav			
	SATISH KUMAR DATT	Adv	COUNSEL FOR RESPONDENT	

ORDER

Learned Counsel for the parties are present. Learned Counsel for Respondent seeks short date to comply with order of this Tribunal passed on 8.5.2017. Since IBC is time bound process, Respondent is given final opportunity to file latest financial statements as directed by this Tribunal on 8.5.2017, on or before 19.5.2017. Respondent shall also file reply, if any, on or before 19.5.2017.

Post the matter on 19.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)